

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 22.5.2001

OA No.257/1999

1. Jarnail Singh s/o Harnam Singh r/o 12/983, Malviya Nagar, Jaipur.
 2. Ashok Kumer Karsyal s/o Shri Seva Singh r/o 10/445 Malviya Nagar, Jaipur.
- Both the applicants are working as Floor Manager, Doordarshan Kendra, Jhalana, Jaipur

.. Applicants

Versus

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Government of India, New Delhi.
2. Director General, Prasar Bharti (Broadcasting Corporation of India) Doordarshan Bhawan, Mandi House, New Delhi.
3. Director, Doordarshan Kendra, Prasar Bharti (Broadcasting Corporation of India) Jhalana, Jaipur

.. Respondents

Mr. Amitabh Bhatnagar, counsel for the applicants

Mr. T.P.Sharma, counsel for the respondents

CORAM:

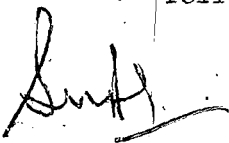
Hon'ble Mr. S.K.Agarwal, Judicial Member.

Hon'ble Mr. A.P.Nagrath, Administrative Member

ORDER

PER HON'BLE MR. S.K.AGARWAL, JUDICIAL MEMBER

In this Original Application filed under Section 19 of the Administrative Tribunals Act, the applicants pray for the following reliefs:-



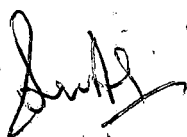
- i) to quash and set-aside the impugned order dated 21.5.1999 (Ann.A1).
- ii) to direct the respondents to pay the applicants regular salary of the post of Floor Manager from the date when the work of the said post was assigned to the applicants with interest.
- iii) to direct the respondents to give promotion to the applicants to the post of Floor Manager.

2. The respondents have filed reply to this application and stated that applicants were merely attending the routine duties of Floor Manager in addition to their basic duties of Floor Assistant. Therefore, applicants are not entitled to the salary on the post of Floor Manager. For promotion, it is stated in the reply that case of the applicants will be considered according to their seniority and availability of vacancies.

3. It appears that applicants have not filed any representation for redressal of their grievance to the competent authority before filing this OA.

4. The learned counsel for the applicant submits that this OA may be disposed of at this stage by giving suitable directions to the respondents to decide/dispose of the representation, if filed by the applicants, by a reasoned and speaking order.

5. In view of the submissions made before us, we direct the respondents to decide/dispose of the representations, if filed by the applicants within the period of one months from the date of passing of this order. The representations shall be decided/disposed of by a reasoned, and speaking order considering the grievance of the applicants reasonably and sympathetically within three months from the



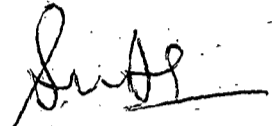
date of receipt of representations. The applicants shall be at liberty to approach the proper forum, if so advised, in case they feel aggrieved by the decision of such representations.

6. With the above directions, this OA is disposed of with no order as to costs.



(A.P. NAGRATH)

Adm. Member



(S.K. AGARWAL)

Judl. Member